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(b) if not, what are the reasons therefor > and

(c) by when a decision is likely to be taken in this regard ?]

विधि, न्याय और कंपनी कार्य मंत्री (भी एव० सार० गोसले) : (क) त्री नहीं।

(ख) और (ग) 1971 की जन-गणना के आधार पर निर्वाचन क्षेत्रों का नवा परिसीमन और नये परिसीमित निर्वाचन-क्षेत्रों के प्रति निर्देश से निर्वाचक नामावलियों की तैयारी तचा पूनरीक्षण दी ऐसी पुर्व-सध्यपेक्षाएं हैं, जिन्हें गजरात की नई विधान सभा का गठन करने के लिये साधारण निर्वाचन कराए जाने के पूर्व पूरा किया जाना है। राज्य में निर्वाचन क्षेत्रों का परितीमन कार्य समाप्त हो गया है चौर इस निमिल परिसीमन जायोम का श्रंतिय बादेश परिसीमन श्रविनियम, 1972 की धारा 10(1) के बधीन यथा अपेक्षित, ह नवम्बर, 1974 को प्रकाशित कर दिया गया है। निर्याचन थायोग ने महेता की तारीख के रूप में 1-1-1975 के प्रति निर्देश से राज्य भर में निर्वाचक नामावित्यों के गहन पूगरोक्षण के आवेग, पहले ही कर दिए हैं धीर ऐसा पुनरीक्षण जारी है। निवासक नामामसियों का ६ जनवरी, 1975 को अंतिम रूप ने प्रकाशित किया जाना निगत है। पक्षः साधारण निर्वाचन के लिये सारीकों का नियत किया जाना इस अवस्था में समय पुर्व होगा।

+[THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H, R. GOKHALE): (a) No, Sir.

(b) and (c) Fresh delimitation of constituencies on the basis of 1971 census and the preparation and revision of electoral rolls with reference to the newly delimited constituencies are the two-pre-requisites which have to be fulfilled before general elections are held to constitute a new Legislative Assembly of Gujarat. The work of delimitation of constituencies in .'he State is over and the Delimitation Commission's final order in this behalf has

ff 1 English translation.

been published on the 8th Novamber. 1974, as required under section 10(1) of the Delimitation Act, 1972. The Election Commission has already ordered an intensive revision of electoral rolls throughout the State, with reference to 1-1-1975 as Ihe qualifying date and such revision is in progress. The electoral rolls are scheduled to be published finally on 6th January, 1975. Therefore, fixation of\*dates for the general election would be premature at this stage.]

#### Specific policy for unloading the wagons

- 22. SHRI SAWAI SINGH SISODIA: Will the Minister of RAILWAYS be pleased to state:
- (a) whether Government have formulated any specific policy against traders who do not lift essential goods from the Railway goods sheds and deliberately block unloading of wagons containing' essential commodities; and
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b)

A proposal is under consideration to amend the Indian Railways Act so that at certain notified stations and during certain specified periods Railways are empowered to dispose of the consignments not taken delivery of within 7 days of termination of transit.

#### Supply of crude oil to India by Iran

23. SHRI JAGBIR SINGH:
SHRI SHYAMLAL GUPTA: 'SHRI
GANESHI LAL MALI: SHRI
BABUBHAI M. CHINAI: SHRI
LOKANATH MISRA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that during talks with Shah of Iran on his recent visit to 49

India, Iran has agreed to supply additional quantity of crude oil during (he next year over and above the quantity already contracted for; and

(b) if so, what is the quantity and price of crude oil that was originally agreed to by Iran and what is the additional quantity of crude oil to be supplied to India by Iran and the price and other terms on which the crude supplies will be made?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI K. D. MALAVIYA): (a) and (b) Apart from the already existing long term agreement for the supply of crude oil for Madras Refineries Iran toad agreed to supply one million tonnes f crude oil during 1974. No firm decision has been taken so far for supplies during 1975.

It is not in the public interest to disclose the detailed terms and conditions.

# Reorganisation/recoEstitufion of O.N.G.C.

24. SHRI N. R. CHOUDHURY:
SHRIMATI MARGARET ALVA:
SHRI SARDAR AMJAD ALI:
SHRI HARSH DEO MALAVIYA:
SHRIMATI LEELA DAMODARA
MENON:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) whether Government have taken any decision regarding reorganisation/reconstitution, of the Oil and Natural Gas Commission; and
- (b) if so, what are the salient features Ihereof?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI K. D. MALAVIYA): (a) and (b) The matter is under consideration of Government.

#### Doubling of railway lines

25. SHRIMATI RATHNABAI : SREENIVASA RAO : SHRIMATI SUSHILA SHANKAR ADIVARKAR : SHRIMATI PRATIBHA SINGH :

Will the Minister of RAILWAYS be pleased to state:

- (a) the number of railway lines that have been doubled during the year 1973-1974 and the amount spent thereon; and
- (b) the details about the sections benefitting from this doubling of the rail track?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) A list showing the number of railway lines that were doubled and opened to traffic during 1973-74 is placed on the table of the House. Some of the residual work is still in progress on some patches of the sections indicated in the list and the accounts have, therefore, not been finally compiled. The amount spent thereon has therefore not been indicated.

(b) The sections indicated in the list were benefitted on account of doubling as doubling of a section is undertaken to ease the congestionjbottleneck of traffic obtaining on that particular section.

#### Statement

## Doublings opened during 1973-74 Central Railway—G.T. Route

Faridabad-Tughlakbad _	B.G.	Km.
(3rd line)	**	5.50
Sonagira-Kotra	`,,	9.47
Dailwara-Bijrotha		18.73
Hetampur-Morena	**	13.53
Bhandak-Tadali	,,	9.73
Mohasa-Karonda	24 .	16.22
Bishugirsheriff-Potkapalli		11.81

### Yina-Katni Section:

Narioli-Ratona	-11
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